

- Development and commercialisation of large number of technologies in the fields of industrial catalyst, chemicals, food processing, leather processing and products, construction materials, drugs and pharmaceuticals and bio-medical devices, country's first all composite trainer aircraft (Hansa). Considerable progress has also been achieved in the Technology Mission Projects in the areas of Sugar production, Advanced composites, fly ash utilisation and leather technology.
- Fellowship amounts for all categories of research personnel have been doubled; setting-up of a Technology Development Board to accelerate Technology Development and application; institution of Swarnajayanti Fellowships in Basic Research for outstanding young scientists between the age of 30-40 years; a new scheme "Fund for improvement of S&T infrastructure (FIST)" in universities and related institutions; a patent facilitating mechanism to provide support to all scientists on aspects of patenting; bringing out the Technology Vision-2020 perspective; and establishment of sophisticated meteorological and seismological facilities in the country.

Relaying Capacity of AIR Station, Amravati

2936. SHRI R.S. GAVAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the relaying capacity of Akashwani station in Amravati District of Maharashtra;
- (b) the total amount allocated for the development of Akashwani Kendra in Amravati during the last three years, year-wise;
- (c) the reasons for keeping it as a relay kendra only;
- (d) whether required infrastructural and equipments for the transmission of Vividh Bharti and other programmes are available in this kendra; and
- (e) if so, the time by which it is likely to be made full fledged Akashwani Kendra?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ): (a) There is no All India Radio Station in Amravati district of Maharashtra.

(b) to (e) Do not arise.

[English]

Financial Institution for Film Industry

2937. SHRI GURUDAS KAMAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there is any proposal to set up financial institution for funding of production of films; and
- (b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ): (a) No, Sir.

(b) Does not arise.

Purchase Policy

2938. SHRI JANG BAHADUR SINGH PATEL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government has issued an order in 1980-81 asking the Government Department to make purchases of Stationery and other items from the Kendriya Bhandar/Super Bazar/NCCF only;
- (b) if so, whether the said order is not being followed by MTNL;
- (c) if so, the reasons therefor; and
- (d) the action proposed to be taken by the Government to ensure that MTNL make purchases from Kendriya Bhandar etc. only?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA) : (a) Yes, Sir.

- (b) No, Sir. To the extent possible purchases of stationery are made from Kendriya Bhandar/Apna Bazar/NCCF.
- (c) Not applicable in view of (b) above.
- (d) Not applicable in view of (b) above.

Coal Based Power Project in A.P.

2939. DR. T. SUBBARAMI REDDY: Will the Minister of POWER be pleased to state:

- (a) whether the GVK Group have decided to bring in foreign equity worth Rs. 670.60 Crore to finance its 500 MW coal based power project at Krishnapatnam in Andhra Pradesh;
- (b) if so, the capital cost of this project;
- (c) whether the GVK Pvt. Ltd. has been issued a Letter of Intent for Andhra Pradesh State Electricity Board for implementing the 500 MW coal based project;
- (d) the extent to which it will be helpful in achieving the power target; and
- (e) the time by which the project is likely to commence?

THE MINISTER OF POWER (SHRI P.R. KUMARA-MANGALAM) : (a) M/s GVK (Krishnapatnam) Ltd. have proposed to bring in foreign equity amounting to Rs. 670.62 crores in their 500 MW Krishnapatnam Power Project in the State of Andhra Pradesh.

- (b) The estimated project cost could be known only after the project is accorded Techno-economic Clearance by the Central Electricity Authority (CEA).
- (c) In July, 1994, the Andhra Pradesh State Electricity

Board had issued a letter of intent to M/s GVK Industries for implementing the Krishnapatnam project.

(d) and (e) Commissioning of the project depends on the company's tying up of all the necessary inputs/clearances and achieving financial closure. As and when the project, is fully commissioned, it is expected to increase the installed capacity in the State by 500 MW.

[Translation]

LPTs in Uttar Pradesh

2940. SHRI HARIKEWAL PRASAD : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of low power Doordarshan Relay Centre in Uttar Pradesh which are not functioning satisfactorily at present;

(b) the details of the capacity and coverage area of these Doordarshan Centres;

(c) whether the Government contemplate to increase the relay capacity of these Doordarshan centres; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ): (a) All the Low Power Transmitters in Uttar Pradesh are reported to be functioning normally. However, technical faults/power supply break down in such transmitters do take place from time to time and are attended to promptly.

(b) to (d) Does not arise.

[English]

Judgement Reserved in Delhi High Court Cases

2941. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that there are a number of cases in Delhi High Court wherein judgement have been reserved after completion of the hearing;

(b) if so, the details of the cases where judgement have not been delivered even after the lapse of six months, one year, two years and more after completion of hearing, separately; and

(c) the action taken or proposed to expedite the delivery of judgement in these cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI: (a) to (c) The information is being collected from the Registry of Delhi High Court and will be laid on the Table of the House.

Running of Open Schools

2942. SHRI CHAMAN LAL GUPTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether in a good number of Kendriya Vidyalayas of Delhi, National Open Schools Centres have been functioning;

(b) if so, the details thereof;

(c) the details of amount released by the National Open School organisation in each of the previous three years to these Kendriya Vidyalayas, Vidyalaya-wise;

(d) the manner in which these amounts are utilized by the respective Vidyalayas;

(e) whether there have been any complaints of irregularities in some of these Vidyalayas on this count; and

(f) if so, the details thereof and the action taken thereon?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) to (c) The information furnished by the National Open School (NOS) regarding the names of Kendriya Vidyalayas of Delhi associated with NOS as its study centres and the amount released to each of them during the previous three years is given in the statement enclosed.

(d) The amount released to the study centres is utilised by them as per the norms and rates prescribed by the NOS.

(e) No, Sir.

(f) Does not arise.

Statement

List of Kendriya Vidyalayas (KVs) of Delhi associated with the National Open School (NOS) as its study centre and the amount released to them during the last 3 years.

S. No.	Name of the Kendriya Vidyalaya	Amount released by the NOS (Rupees)		
		1995-96	1996-97	1997-98
1	2	3	4	5
1.	A.I. No. 2768 Kendriya Vidyalaya TP Block, Pitampura	39,270/-	59,500/-	96,400/-